

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 302 OF 2018 &**  
**IA NO. 1120 OF 2018**

**Dated : 24<sup>th</sup> April, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**M/s Lohia Developers (India) Pvt. Ltd.**

**.... Appellant(s)**

**Vs.**

**Uttar Pradesh Electricity Regulatory Commission & Ors..**

**.... Respondent(s)**

Counsel for the Appellant(s):

Mr. Himanshu Upadhyay  
Mr. Shivam Tripathi

Counsel for the Respondent(s):

Mr. C.K. Rai  
Mr. Sachin Dubey for R-1  
Mr. Rajiv Srivastava  
Ms. Garima Srivastava  
Ms. Gargi Srivastava for R-2

**ORDER**

The learned counsel appearing for the Appellant prays for one more week time to file the rejoinder.

Submissions of the learned counsel appearing for the Appellant, as stated above, are placed on record.

The learned counsel appearing for the Appellant is granted another one week time as a last chance for the compliance of order dated 25.03.2019 to file the rejoinder i.e. on or before 03.05.2019 after duly serving copy to other side

List the matter on **10.05.2019**.

**(Ravindra Kumar Verma)**

**Technical Member**

*mk/bn*

**(Justice N.K. Patil)**

**Judicial Member**